

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 415

IA/4252/ND/2022 IN IB/305/ND/2020

IN THE MATTER OF:

Satish Sahebro Deotale

...

Applicant

Versus

M/s Amerex Private Limited

...

Respondent

Order under Section 9 OF IBC, 2016

Order delivered on 29.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishal Ganda, Ms. Siddhi Khambayat, Advs.

For the Respondent :

ORDER

IA/4252/ND/2022

This application has been filed under Section 12 A of the Insolvency and Bankruptcy Code, 2016 on behalf of IRP stating that in the present matter, the compromise has been effected between the parties and Form FA along with authorization letter of Mr. Arun Kumar and Bhagirath Yadav, partners of M/s. Aster Appliances in favour of Mr. Satish Sahebro Deotale, partner of M/s. Aster Appliances (operational creditor). Accordingly, the present application has been moved by the IRP confirming the same. Ld. Counsel for the corporate debtor as well as Ld. Counsel for operational creditor present and endorsed the same. The CIRP costs and the professional fees of the IRP have been paid.

Accordingly, the present application stands allowed. CIRP proceedings against the Corporate Debtor stands closed.

Accordingly, IB/305/ND/2020 stands closed.

Ld. Counsel for the IRP is directed to handover the relevant documents and the management to the suspended board of directors of the corporate debtor.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Barkha

Sd/-

DHARMINDER SINGH
MEMBER (JUDICIAL)